

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)**



FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SECOND REPORT

(Fifth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Second Report.

2. The Committee met on the 14th June, 1971, for—

- I. Allocation of time to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, the 18th June, 1971.
- II. Classification and allocation of time for discussion of Bills (Vide Appendix).
- III. Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1971 (Amendment of article 124) by Shri Atal Bihari Vajpayee.
 - (2) The Constitution (Amendment) Bill, 1971 (Amendment of article 124) by Shri P. K. Deo.
 - (3) The Constitution (Amendment) Bill, 1971 (Insertion of new articles 24A and 24B) by Dr. Laxminarain Pandey.

Allotment of time to Resolutions

3. The Members who had tabled the resolutions had been invited to attend the sitting. Sarvashri Samar Guha and B. K. Daschowdhury attended.

4. The Committee recommend the allocation of time as follows:—

- | | |
|---|---------|
| (1) Resolution regarding recognition to Bangla Desh | 2 hours |
| (2) Resolution regarding problems of refugees from Pakistan. | 2 hours |
| (3) Resolution regarding free education for Scheduled Castes and Scheduled Tribes students. | 1 hour |

Classification and allocation of time to Bills

5. The Members-in-charge of the Bills had been invited to attend the sitting. Sarvashri N. Sreekantan Nair, B. K. Daschowdhury and Shyamnandan Mishra attended.

6. After considering all aspects of the Bills, the Committee recommend that the Parliament (Prevention of Disqualification) Amendment Bill, 1971 (Amendment of section 3) by Shri N. Sreekantan Nair be placed in category 'A' and the other 3 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Examination of Constitution (Amendment) Bills

7. The Members-in-charge of the Bills had been invited to attend the sitting. None of them attended.

8. After considering all aspects of the Bills, the Committee arrived at the following findings:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1971 (Amendment of article 124) by Shri Atal Bihari Vajpayee.

The Bill seeks to amend article 124 of the Constitution with a view to provide that the senior most Judge of the Supreme Court shall be the Chief Justice of India.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1971 (*Amendment of article 124*) by Shri P. K. Deo.

The Bill seeks to amend article 124 of the Constitution with a view to provide that the senior most Judge of the Supreme Court shall be appointed the Chief Justice and that no one shall be appointed Chief Justice who has not served for at least two years as a Judge of the Supreme Court.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1971 (*Insertion of new articles 24A and 24B*) by Dr. Laxminarain Pandey.

The Bill seeks to provide for (i) the right to work to all citizens above the age of 18 years and to subsistence allowance in case of failure to get the work, and (ii) compulsory and free education to all children up to the age of 14 years and 18 years respectively.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

9. The Committee recommend that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee as shown in the Appendix be agreed to by the House, and
- (iii) Sarvashri Atal Bihari Vajpayee, P. K. Deo and Dr. Laxminarain Pandey be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI;

June 14, 1971

Jyaistha 24, 1893 (Saka).

G. G. SWELL,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in charge	Bill No.	Category allotted	Time allotted by the Committee
1	2	3	4	5
1	The Parliament (Prevention of Disqualification) Amendment Bill, 1971 (<i>Amendment of section 3</i>) by Shri N. Sreekanth Nair.	48 of 1971	A	2 hours
2	The Constitution (Amendment) Bill, 1971 (<i>Amendment of article 74</i>) by Dr. Karni Singh.	50 of 1971	B	2 hours
3	The Age Relaxation (Services) Bill, 1971 by Shri B.K. Daschowdhury.	73 of 1971	B	2 hours
4	The Constitution (Amendment) Bill, 1971 (<i>Amendment of article 324</i>) b7 Shri Shyamnandan Mishra.	65 of 1971	B	2 hours